

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**OA/021/ 929 /2019 &
MA No.739/2019**

Dated: 04/10/2019

Between

1. Bodode Prakash, S/o. Rahul Kumar,
Aged about 32 years, Occ: Trackman (TMTR-III),
O/o. SSE/P.Way/AOT/AK, Nanded Division,
South Central Railway.
2. Abagad Shuddhodhan, S/o. Ashok,
Aged about 34 years, Occ: Trackman (TMTR-III),
O/o. SSE/P.Way/AOT/AK, Nanded Division,
South Central Railway.
3. Chorishya Rajesh Kumar Totaram,
S/o. Totaram Mayaram, aged 34 years,
Occ: Trackman (TMTR-IV),
O/o. SSE/P.Way/AOT/AK, Nanded Division,
South Central Railway.
4. Siddhard Sharad Bodode, S/o. Sharad,
Aged about 30 years, Occ: Trackman (TMTR-IV),
O/o. SSE/P.Way/AOT/AK, Nanded Division,
South Central Railway.

... Applicants

AND

1. Union of India rep. by its
General Manager,
South Central Railway,
Rail Nilayam, III Floor,
Secunderabad - 500 071.
2. The Divisional Railway Manager,
South Central Railway,
Nanded Division, Nanded.
3. The Sr. Divisional Personnel Officer,
South Central Railway,
Nanded Division, Nanded.
4. The Senior Divisional Engineer/ Co ord/NED,
South Central Railway, Nanded Division.

... Respondents

Counsel for the Applicants : Mr. K. Sudhaker Reddy
Counsel for the Respondents : Mr. D. Madhava Reddy, SC for Rlys.

CORAM :

Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER

(Per Hon'ble Mr. B.V. Sudhakar, Admn. Member)

Heard Sri K. Sudhaker Reddy, learned counsel for the applicants and Sri D. Madhava Reddy, learned counsel for the respondents.

2. MA No.739/2019 filed for joining together in single O.A. is allowed subject to payment of individual court fee of Rs.50/- by each of them.
3. The applicants are working as Trackman in the respondents' organization where they are subjected to multiple transfers. However, on representation, they were retained at the same place. In the meanwhile, their salary has not been paid from 26.03.2018 to 15.12.2018 along with the bonus due to them. The applicants made a representation on 26.12.2018 which was forwarded to the competent authority on 04.01.2019. But the same has not been disposed of till the date of filing of the O.A.
4. Learned counsel for the applicant has prayed that a direction may be given to dispose of their representation dated 26.12.2018 based on the grounds stated therein. Learned counsel for the respondents has submitted that the representations were made some time back and could have been disposed of. In response, learned counsel for the applicant, has stated that the representations have not been disposed till date.

5. In view of the above, the O.A. is disposed of by directing the respondents to consider and dispose of the representation dated 26.12.2018 of the applicants by a reasoned and speaking order, within a period of four weeks from the date of receipt of this order. There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

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